

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.

Mohan Singh Versus Shri Ramnatar Malviya & Ors.

Date of Order

Orders

13.3.2002

CA 26/2001 With MA 50/2002 & 96/2002

Mr. Anupam Agarwal, Proxy Counsel for
Mr. Manish Bhardwaj, Counsel for the applicant.
Mr. Bhanwar Bageri, Counsel for the respondents

Rec'd
Cafes

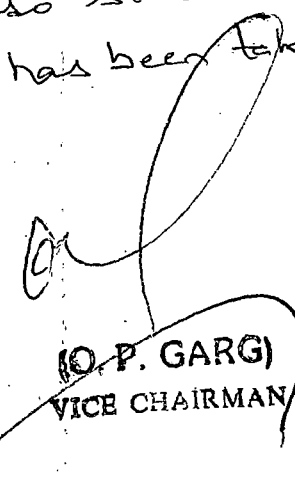
21/3/02

Learned Counsel for the respondents states that a Writ Petition has been filed before the Hon'ble High Court challenging the order dated 25-4-2000 in OA No. 484/97. Hon'ble High Court has stayed the operation of the order. This CA, therefore, does not survive. It is accordingly dismissed. Notices issued are discharged

However, in case the applicant has any cause of action after decision of the writ, he will be at liberty to file a writ petition, if necessary. CA stands.

MA. No. 50/2002 & 96/2002 also stands dismissed as order in CA has been taken into consideration


A. P. NAGRATH
ADMINISTRATIVE MEMBER


(J. P. GARG)
VICE CHAIRMAN

copy sent to applicant
made 26/4
Dated 26/4